

1	2	3	4	5	6	7	8
34.	Daman and Diu	24.04	0.00	4.13	18.70	9.34	-
35.	Dadra and Nagar Haveli	88.30	0.00	11.29	-	5.62	42.12
36.	Lakshadweep	50.52	0.00	0.00	-	0.00	-
TOTAL		29383.87	8257.83	23205.84	34313.63	23346.92	4020.71

- Not released.

Implementation of laws of security of women

†2546. SHRIMATI MISHA BHARTI:

SHRI SURENDRA SINGH NAGAR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the measures taken for implementation of various special laws related to security of women;

(b) whether despite strict laws, crime against women is on the rise and if so, the details thereof;

(c) the details of progress in implementation of One Stop Centre scheme to provide integrated support and assistance to women; and

(d) whether implementing agencies are made aware of the implementation of women security laws, and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) State/UT Governments are responsible for implementation of various special laws relating to women protection. Further, the Ministry of Women and Child Development regularly reviews the implementation of the Act in workshops and conferences with State Governments/UT Administrations. The Ministry of Home Affairs (MHA) in consultation with Ministry of Women and Child Development has issued advisory from time to time to States/UTs on measures needed to curb crime against women. Apart from this, the Government organizes various seminars/trainings/workshops on matters of violation of child rights and to sensitize stakeholders across the country.

(b) The Ministry recognizes that incidence of crime against women cannot be controlled unless mindsets of people, in general, are made to change. There are many reasons behind increasing crimes against women such as unequal economic, social

† Original notice of the question was received in Hindi.

and political status of women which is an outcome of patriarchy and the deeply entrenched socio-cultural stereotypes, etc.

(c) Ministry of Women and Child Development is implementing scheme of One Stop Centre to provide integrated support and assistance to women affected by violence. Under the scheme, it has been envisaged to facilitate access to an integrated range of services which include medical aid, police assistance, legal aid, psycho-social counselling, temporary shelter etc. to the women affected by violence. In the first phase, one Centre was sanctioned per State/UT. Further, 150 additional Centres are taken up in second phase during 2016-17. Till date, 121 Centres have become operational.

(d) Through National Legal Services Authority (NALSA), National Commission for Women and State Departments have regularly conducted awareness generation programmes and publicity campaigns on various laws relating to women through workshops, cultural programmes, seminars, training programmes, etc. Further, advertisements in the press and electronic media educating people about rights of women and laws related to them are also taken up.

Nutritious food supplement to adolescent girls of Chhattisgarh

†2547. SHRI MOTILAL VOHRA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has issued a direction that adolescent girls may be provided the same diet as given to pregnant women and lactating mothers, under Sabla scheme;

(b) whether nutritious food supplement is being given to adolescent girl and to pregnant women and lactating mothers at the rate of ₹ 5 and 7 per beneficiary per day respectively in Chhattisgarh;

(c) whether it is sufficient in such inflationary conditions;

(d) if not, whether Government would issue directions to the State Government to implement it in all the districts of the State by enhancing the Rate; and

(e) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) The beneficiaries for the scheme Sabla are adolescent girls only. As per the scheme, the calorific norms of Supplementary Nutrition provided to adolescent girls under the scheme Sabla are the same as provided

† Original notice of the question was received in Hindi.